

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos.9285-9287/2016

(Arising out of impugned final judgment and order dated 03/12/2015 in RFA No. 6463/2015, 6464/2015 & 6465/2015 passed by the High Court of Punjab & Haryana at Chandigarh)

AJIT SINGH AND ORS. ETC.

Petitioner(s)

VERSUS

STATE OF HAYANA AND ANR.

Respondent(s)

(office report for directions)

Date : 06/02/2017 These petitions were called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
[IN CHAMBERS]

For Petitioner(s) Mr. Siddharth Mittal, Adv. (Not Present)

For Respondent(s)

The Court made the following
O R D E R

Learned counsel for the petitioners is granted three weeks' time to comply with the office report dated 01st December, 2016, failing which, the special leave petitions shall stand dismissed for non-prosecution without further reference to the Court.

(RASHMI DHYANI)
SR.P.A.

(SUMAN JAIN)
COURT MASTER